

(N-15)  
Government of Jammu and Kashmir  
**Finance Department**  
Civil Secretariat, Jammu/Srinagar

**Notification**  
Srinagar, the 22<sup>nd</sup> of August, 2022

S.O 403.- In exercise of the powers conferred by sub-section (2) of section 23 of the Jammu and Kashmir Goods and Services Tax Act, 2017 (Act No. V of 2017), the Government, on the recommendations of the Council, hereby makes the following amendments in the notification No. SRO 207 dated 18<sup>th</sup> of March, 2019 read with SO 182 dated 19<sup>th</sup> April, 2022, namely:-

In the Table, against serial number 4, for the entry in column (3), the entry "Fly ash bricks; Fly ash aggregates; Fly ash blocks" shall be substituted.

This notification shall be deemed to have come into force w.e.f the 18<sup>th</sup> July, 2022.


Sd/-  
(Vivek Bharadwaj), IAS  
Financial Commissioner to Government,  
(Additional Chief Secretary)  
Finance Department.

No: No: FD-ST/34/2021-03

Dated: 22 - 08 - 2022

Copy to the:-

1. Secretary, GST Council, New Delhi.
2. All Financial Commissioners.
3. Principal Resident Commissioner, J&K Government, New Delhi.
4. Principal Secretary to Hon'ble Lt. Governor.
5. All Principal Secretaries to Government.
6. All Commissioner/Secretaries to Government.
7. Divisional Commissioner, Jammu/Kashmir.
8. Excise Commissioner, J&K, Srinagar.
9. Commissioner, State Taxes Department, J&K, Srinagar.
10. Additional Commissioner State Taxes (Administration & Enforcement) Jammu/Kashmir

  
Under Secretary to the Government  
Finance Department.  
